several projects of Indo-GDR collaboration had made substantial progress, the important ones relating to the manufacturing collaboration for dairy machinery and the supply of material and technical assistance to Hindustan Photo Films for manufacture of films. Further areas of cooperation were identified in respect of textile machinery, printing machinery, agricultural equipment, machine tools, milk processing equipment and electronics. Priority projects in India for cooperation between the two countries were also identified including the setting up of a mica paper and micanite plant, manufacture of opthalmic banks by the continuous process technology and the setting up of an exportoriented food processing project. A new programme of cooperation in the field of science and technology was also concluded relating to several priority fields including development building sciences, and production of refractory materials, optical glass, and gear technology. Cooperation between the two countries for implementation of third country projects was also identified.

(c) and (d) Yes, Sir. The impact of several projects identified during the Session of the Joint Commission will be on the rural sector, particularly of projects in respect of agricultural machinery, milk processing machinery, mica industries, and food processing.

Acquisition of Licenced Arms by Security Officers in Mizoram

969. SHRI LALBUAIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of registered licence holders of shot guns and rifles in Mizoram in 1965, giving details in respect of Aizawl and Lunglei separately;

(b) whether it is a fact that these licenced arms were taken away by the Mizoram National Front for their use during the disturbances or by the Security Officers for safe custody during their operations; and

(c) if so, what was the number of arms taken away by the Security Officers?

THE MINISTER OF HOME AFFAIRS (SHRI CHAR AN SINGH): (a) According to information received from the Government of Mizoram, there were 4249 registered licence holders of fire-arms in Mizoram in 1965. Separate figures for Aizawl and Lunglei Districts are not available as in 1965 Mizoram comprised of only one district.

(b) and (c) 375 weapons were reported to be taken away by the Mizo National Front from the fire-arm licensees during the disturbances. 2857 weapons of non-service pattern were taken over by the Security Forces.

Denial of facilities to persons belonging to the SC and ST Migrating from one state to another

970. SHRIB. R. MUNDA: SHRI SHYAM LAL YADAV. SHRI JAGAN NATH BHARDWAJ: SHRI GUNANAND THAKUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of persons belonging to the Scheduled Tribes who migrated from Bihar, West Bengal, Orissa, Madhya Pradesh and other States to Assam and Andaman and Nicobar Islands are not getting the facilities intended for them;

(b) whether it is also a fact that persons belonging to the Scheduled Castes and Scheduled Tribes migrating from one State to another are not given any facility by the Government of the latter State *to* which they are entitled; and (c) if the answers to parts (a) and (b) above be in the affirmative, what steps Government propose to take to remove the anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c) In terms of paragraph 2 of the Constitution (Scheduled Tribes) Order, 1950 and the Constitution (Scheduled Tribes) (Union Territories) Order, 1951, certain tribes members of which are resident in a particular State|Union Territory are specified as Scheduled Tribes in relation to that State/Union Territory. The term "resident" connotes the permanent residence of members of such tribes on the date of promulgation of these Orders. Members of such tribes migrating to other States |Union Territories after the crucial date will not be regarded as Scheduled Tribes of the StatejUnion Territory to which they migrated but will continue to retain their status as Scheduled Tribes in respect of the State|Union Territory to which they originally belonged .

At the State level, concessions are given by the States|Union Territories only to those castes | tribes who are scheduled with respect to that State] Union Territory. However, at the all-India level concessions are given to Scheduled Castes | Tribes irrespective of the State|Union Territory to which they belong.

Inclusion of certain Schedule Tribes in the Scheduled Castes and scheduled Tribes lists (Amendment) Order, 1976

971. SHRI BHAIYA RAM MUNDA: SHRI JAGAN NATH BHARDWAJ: SHRI SHYAM LAL YADAV: SHRI GUNANAND THAKUR:

Will the Minister of HOME AFFAIRS be pleased to state-.

(a) whether it is a fact that the Scheduled Tribes of Uttar Pradesh

Dadra and Nagar Haveli, Goa, Daman and Diu and Lakshdweep have not been included in the Scheduled Castes and Scheduled Tribes Lists (Amendment) Order, 1976 in spite of the fact that they have been declared Scheduled Tribes in the Constitution Orders;

(b) if so, what are the reasons therefor; and

(c) whether Government are considering their inclusion in the list of Scheduled Tribes by bringing forward a legislation during the current ses-sion of the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c) Thei/e are thirteen Presidential Orders specifying the Scheduled Castes and Scheduled Tribes for the various States and Union Territories, as indicated in the list attached. In the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976 only those Presidential Orders were amended which contained area restrictions in respect of the various Scheduled Castes and Scheduled Tribes within a State or Union territory. Thus, only three Presidential Orders, namely; the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Tribes) Order, 1950 and the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959 were amended by the said Act. In all the other ten Presidential Orders, the Scheduled Castes and Scheduled Tribes have been specified for the entire concerned State or Union territory. Therefore, these Orders did not require amendment on that ground and continue to be in force as before.

Annexure

List of Presidential Orders specifying Scheduled Castes and Scheduled Tribes in various States and Union Territories 1

(a) SCHEDULED CASTES

(i) The Constitution (Scheduled Castes) Order. 1950.